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புதுச்சேரி மாநில அரசிதழ்  
La Gazette de L'État de Poudouchéry  
The Gazette of Puducherry

PART - II

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No. } Puducherry	Wednesday	31st	December	2025
(10 Pausa 1947)				

GOVERNMENT OF PUDUCHERRY  
DEPARTMENT OF REVENUE AND DISASTER MANAGEMENT

No. M-13/1419/2024/10845.

Puducherry, dated 30th December 2025.

NOTIFICATION

In exercise of the powers conferred by Section 6(1) of the Anand Marriage Act, 1909 (Act No. 7 of 1909), read with the Notification in S.O. No. 1467(E), dated 19th April, 2016 of the Ministry of Home Affairs, Government of India, New Delhi, the Lieutenant-Governor, Puducherry, hereby makes the following rules to provide for the registration of Anand Marriages, namely:—

1. *Short title and commencement.*— (1) These rules may be called the Puducherry Anand Marriage Registration Rules, 2025.

(2) These rules shall come into force on and from the date of their publication in the Official Gazette.

2. *Definitions.*—In these rules, unless the context otherwise requires,—

(a) "Act" means the Anand Marriage Act, 1909 and its subsequent amendments;

(b) "Anand Marriage" means the Anand Marriage commonly known as Anand Karaj solemnized under the Act;

(c) "District Registrar" means the District Registrar of a District authorized under rule 3(a);

(d) "Form" means the form appended to these rules;

(e) "Register" means a register of Anand Marriages maintained by the Registrar of Marriages;

(f) "Registrar" means the Registrar of Marriages authorised under rule 3(b).

3. *Authorisation for registration of Marriages.*— For the purpose of registration of Anand Marriages commonly known as Anand Karaj solemnized within the Union territory of Puducherry, the Lieutenant-Governor may, by Notification in the Official Gazette, authorize an Officer to be—

(a) a District Registrar for the District as specified in that Notification;

(b) a Registrar of Marriages for the areas as specified in that Notification.

4. *Jurisdiction.*— The Anand Marriage shall be registered with the Registrar within whose jurisdiction such marriage is solemnized.

5. *Maintenance of Register of Marriage.*— The Registrar shall maintain the Register of Anand Marriage in Form-I.

(3) The Registrar shall also forward the particulars of the correction made under rule 9 with the date of correction and copy thereof to the District Registrar.

(By order of the Lieutenant-Governor)

KRISHNA MOHAN UPPU, I.A.S.  
Secretary to Government (Revenue)-cum-  
Inspector-General of Registration.

FORM - I  
(See Rule 5)

REGISTER OF ANAND MARRIAGES

1. Date of Marriage :
2. Place of Marriage :  
(Specify hall, auditorium, etc.)
- Local area :
- Village :
- Taluk :
- District :

*Signature of the Husband*

*Signature of the wife*

Photo of the Husband to be affixed	Photo of the Wife to be affixed
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3. Details of Parties to the Marriage (As on the date of marriage)-

Details	Husband	Wife
(1)	(2)	(3)

(a) Name in full :  
(in CAPITAL LETTERS)

(b) Nationality :

(1)	(2)	(3)
(c) Age and date of birth : (sufficient proof shall be produced).		
(d) Permanent address :		
(e) Present address :		
* (f) Previous marital status Married/ : Unmarried/Widower/Widow/ Divorced.		
(g) Whether any spouse is living : (if yes, number of spouse living).		
(h) Name of father or guardian : and the relationship.		
(i) Age :		
(ii) Address :		
(i) Name of Mother :		
(i) Age :		
(ii) Address :		

\* Put (✓) mark on whichever is applicable

4. Witness for solemnization of :  
marriage.

1. (a) Name :
- (b) Address :
- (c) Signature :
2. (a) Name :
- (b) Address :
- (c) Signature :

## SPACE FOR OFFICE USE

5. Date of Receipt of the Memorandum .....

6. Details of Document/records/ :  
proof of marriage required  
under rule 6.

Date :

*Registrar*

Registration No. .... / (Year) .....

Certificate No. ....

Date :

*Registrar*FORM - II  
[See Rule 6(1)]

## MEMORANDUM FOR REGISTRATION OF ANAND MARRIAGE

1. Date of Marriage :

2. Place of Marriage :  
(Specify hall, auditorium, etc.)

Local area :

Village :

Taluk :

District :

3. Details of Parties to the Marriage (As on the date of marriage)-

Details	Husband	Wife
(1)	(2)	(3)

(a) Name in full :  
(in CAPITAL LETTERS)

(b) Nationality :

(1)	(2)	(3)
(c) Age and date of birth : (sufficient proof shall be produced).		
(d) Permanent address :		
(e) Present address :		
* (f) Previous marital status Married/ : Unmarried/Widower/Widow/ Divorced.		
(g) Whether any spouse is living : (if yes, number of spouse living).		
Signature with date :		
(h) Name of father :		
(i) Age :		
(ii) Address :		
Signature with date : (if he is a consenting party)		
(i) Name of Mother :		
(i) Age :		
(ii) Address :		
Signature with date : (if she is a consenting party)		

\* Put (✓) mark on whichever is applicable

4. Witness for solemnization of :  
marriage.

1. (a) Name :
- (b) Address :
- (c) Signature with date :



FORM - III  
[See Rule 6(3)]

DECLARATION

We, ..... (Name of the husband and wife)  
do hereby declare that our marriage was solemnized on .....  
(Date of Marriage) at ..... (Place of Marriage). The  
Memorandum for registration of marriage could not be submitted within  
the period specified under rule 6 due to ..... (specify  
reason). We hereby submit the Memorandum (Form-II) along with  
documents to prove the solemnization of the marriage for the purpose  
of registration of our marriage.

Place :

Date :

*Signature of husband*

*Signature of wife*

DECLARATION TO BE ATTESTED BY A GAZETTED OFFICER /  
THE MEMBER OF PARLIAMENT / THE MEMBER OF  
LEGISLATIVE ASSEMBLY / THE MEMBER OF LOCAL SELF  
GOVERNMENT INSTITUTIONS / NOTARY

I, ..... hereby certify that the marriage  
between ..... and .....  
was solemnized on ..... and the fact is personally  
known to me.

*Signature with place, date and seal.*

\_\_\_\_\_

FORM - IV  
(See Rule 7)

GOVERNMENT OF PUDUCHERRY  
REGISTRATION DEPARTMENT

CERTIFICATE OF MARRIAGE  
(Issued under rule 7 of the  
Puducherry Anand Marriage Registration Rules, 2025)

Certificate No. :

Dated :

This is to certify that the following information has been taken from the Register of Anand Marriages maintained in Form-I in the Office of the Registrar of ..... (local area).

1. Date of Marriage :
2. Place of Marriage :  
(as in Form-I)
3. Details of parties to the Marriage-

Details	Husband	Wife
(1)	(2)	(3)

- |  |   |  |
|--|---|--|
| (a) Name in full<br>(in CAPITAL LETTERS) | : |  |
| (b) Nationality                          | : |  |
| (c) Age and date of birth                | : |  |
| (d) Occupation                           | : |  |
| (e) Permanent address                    | : |  |

(1)	(2)	(3)
(f) Name of parents or guardian : and the relationship.		
(i) Father	:	
(ii) Mother	:	
(iii) Guardian	:	
Photographs	:	
(Office seal covering photographs)	:	

Name and Address of Witness (1) :

Name and Address of Witness (2) :

Registration No. with year :

Date of Registration :

*Registrar*  
(Name of Local Area)

Issued under my hand and seal on this the ..... day  
of .....